

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR No. 119 of 2014

Dated : 24th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

Reliance Industries Ltd. ...Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. H.N. Salve, Sr. Adv.
Mr. Santram Sharma
Mr. Raghav
Counsel for the Respondent(s) : Mr. Saurav Agrawal and
Ms. Soumi Guha Thakuria for R-1
Mr. Amit Kapur with
Mr. Vishron Mukherjee and
Mr. Gaurav Avaeja for R-2.

ORDER

Now, the Learned Senior Counsel for the Applicant/Appellant submits that he confines himself with the impugned order dated 18.11.2013 in the present Appeal. Accordingly, he is permitted to file an Application of amendment within a week. Registry is directed to number the Application for leave to file the Appeal and the Application for condonation of delay. Mr. Saurav Agrawal, Learned Counsel takes notice on behalf of Respondent no.1. Mr. Amit Kapur takes notice on behalf of Respondent no.2

Post the matter on **17.2.2014 at 2.30 p.m.** for hearing the Application for leave to file the Appeal and to condone the delay.

(Nayan Mani Borah)
Technical Member (P&NG)
mk/av

(Justice M. Karpaga Vinayagam)
Chairperson